

Wireless Allowance to C.R.P.F. Personnel

*218. SHRI VIJAY KUMAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether after 1986 the wireless allowance has been discontinued affecting adversely the T.A., D.A., and A.D.A. to the Central Reserve Police Force personnel;

(b) whether there is a great resentment among the C.R.P.F. personnel due to this loss; and

(c) if so, the steps Government propose to take to compensate the loss caused to them?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) to (c). Prior to 1.1.86, CRPF (non-gazetted) personnel working in Communication Branch were in receipt of special pay ranging from Rs. 40-50 which used to be taken into account for the purpose of TA/DA/ADA/ etc. Pending a review of special pay attached posts, the rates of spl. pay for such staff have been doubled on the basis of recommendations of 4th Pay Commission. In accordance with general policy decision being applied in respect of all Central Government employees (including CRPF) spl. pay is not counted for any purpose whatsoever. No proposal has been received from CRPF with regard to any grievance from the employees.

Furnishings at Residences of Heads of Indian Missions Abroad

*219. SHRI THAMPAN THOMAS:
SHRI BALASAHEB VIKHE PATIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have any machinery to inspect the stocks, machinery and furnishes at the residences of the Head of Indian Missions abroad and whether a periodical inspection is made of such articles;

(b) whether the attention of Government has been recently drawn to the

fact that several articles were found missing from an Indian Ambassador's residence;

(c) if so, the details thereof; and

(d) the step taken to recover the missing articles?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (PROF. K.K. TEWARI): (a) Yes, Sir. There are both internal checks and periodic inspection by the Ministry as well as the audit authorities.

(b) Yes, Sir.

(c) The relevant details have been submitted to the Comptroller and Auditor General of India.

(d) Recoveries are not considered necessary as appropriate remedial action has been taken to the satisfaction of the Comptroller and Auditor General of India who has stated that there is no outstanding impropriety on the part of the Embassy or the Ministry.

Terms Offered under Re-Employment Scheme for Ex-Servicemen

*220. SHRI UTTAM RATHOD:
SHRI VIJAY N. PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether there are schemes under implementation to re-employ ex-servicemen in different establishments under his Ministry;

(b) if so, the details of the same and how many ex-servicemen were absorbed under those schemes and in what categories during the last two years;

(c) whether several ex-servicemen resented on different grounds the terms offered to them under the schemes; and

(d) if so, the reasons therefor and Government's reactions thereto?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) to (d). In order to rehabilitate ex-servicemen in civil posts Central Government has provided for reservation of vacancies in Group 'C' and Group 'D' posts in Central Government Departments and Central Public Sector Undertakings including Nationalised Banks, as follows:-

	Central Government Departments	Public Sector Undertakings including Nationalised Banks
Group 'C'	10%	14 $\frac{1}{2}$ %
Group 'D'	20%	24 $\frac{1}{2}$ %

These provisions also cover civilian posts in the establishments including Public Sector Undertakings under the Ministry of Defence. During the last 2 years (1986 and 1987), the number of ex-servicemen re-employed in Group 'C' posts is 819 and in Group 'D' posts 895 under the Ministry of Defence.

Retired Officers of the three Services can also be re-employed in the respective Services. Officers who retire as Colonels, Lt. Colonels, and Majors and seek re-employment are re-employed in the Army with their consent against appointments tenable by officers of the rank of Captains. They are normally attached to and function under the Formation Headquarters. In the Air Force, retired officers of the rank of Wing Commander and below can be re-employed against posts of Squadron Leader and Flight Lieutenant, Group Captain of Flying Branch against posts of Squadron Leader and Hony. Commissioned Officers/Master Warrant Officer, Warrant Officers/Junior Warrant Officers against posts of Sergeant/Corporal. In the Navy officers of the rank of Commanders and below on their retirement can be re-employed in the rank on which they retired or one rank below with their consent. Retired Officers can be re-employed upto the age of 56 years and retired officers of Flying Duty Branch, Hony. Commissioned Officers and Junior Commissioned Officers in the Air Force upto the age of 58 years. The number

of officers/airmen re-employed during the last two years is given below:

Army 514 Officers
Navy 50 Officers
Air Force 169 Officers and 294 Airmen.

Defence Service Personnel who have rendered minimum of five years of colour service or five years of embodied service in the case of ex-personnel of Territorial Army are also eligible for appointment in the Defence Security Corps (DSC). During the last 2 years, 3990 persons were reemployed in the Defence Security Corps, where they retire at the age of 55 years.

Some organisations of Ex-servicemen have represented demanding inter-alia counting of military service for pay fixation and seniority on re-employment of pensioner ex-servicemen in civil posts. These representations have been examined and it was not found possible to accede to this demand.

As regards re-employment in the Services, no instances of resentment by the defence personal re-employed in the Defence Services and Defence security Corps have been reported to Government. However, certain problems which have arisen in regard to pay fixation of reemployed officers in the Services are under examination.

Delay in Giving Clearance to Projects

*221. SHRI LAKSHMAN MALLICK:
SHRI K. RAMACHANDRĀ REDDY:

Will the Minister of PLANNING be pleased to state:

(a) whether Government have taken any steps to cut down delays in the clearance of project pending with it for years;

(b) whether any study has been conducted in this regard; and

(c) if so, the details thereof?

THE MINISTER OF PLANNING AND
MINISTER OF PROGRAMME IMPLEMEN-